

ITEM NO.3

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1129/2017

VIJAI PRAKASH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 88097/2019 - EX-PARTE AD-INTERIM RELIEF)

Date : 14-06-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE SURYA KANT
(VACATION BENCH)

For Appellant(s) Mr. Ranjit Kumar Sharma, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AOR

UPON hearing the counsel the Court made the following
O R D E R

We have gone through the application seeking indulgence for grant of interim bail. Taking notice of Paragraph 4 of the application, we are not persuaded to grant him interim bail.

The application for Interim Bail is, accordingly, rejected.

(GULSHAN KUMAR ARORA)
COURT MASTER

(RENU KAPOOR)
COURT MASTER